# GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY RAJYA SABHA UNSTARRED OUESTION NO. 3488

### ANSWERED ON 01.04.2025

## REMOVAL OF ANTI-DUMPING DUTY ON CERTAIN TYPE OF GLASSES USED IN SOLAR PROJECTS

3488. SHRI P. WILSON

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has reconsidered the notification on anti-dumping duty on certain types of glasses used in solar projects as it is increasing project cost and making it financially unviable, if so, the details thereof; and
- (b) whether the Approved List of Modules and Manufacturers (ALMM) Policy mandates procuring panels only from Indian manufacturers and this causes undue delay because of limited number of domestic manufacturers, leading to 200 per cent increase in price of Indian solar panel and whether Government has considered allowing import of cost-effective solar panels from other countries as demanded by renewable energy producers' association?

#### **ANSWER**

#### THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

#### (SHRI SHRIPAD YESSO NAIK)

- (a) The Central Government has imposed antidumping duty vide notification dated 04.12.2024 on "Textured Tempered Coated and Uncoated Glass" originating in or exported from China PR and Vietnam for a period not exceeding six months, on the basis of the preliminary findings recorded by the designated authority, Directorate General of Trade Remedies (DGTR) vide their Notification No. 6/29/2023-DGTR, dated 05.11.2024. Currently, there are no further recommendations from the designated authority for reconsidering the notification issued by the Central Government.
- (b) As of 25.03.2025, the Approved List of Models and Manufacturers (ALMM) for solar PV modules contains around 67 GW per annum capacity of solar PV module manufacturing capacity comprising of 97 manufacturing units. Thus, there is sufficient capacity and competition in the ALMM list for solar PV modules.

The Ministry of New and Renewable Energy (MNRE) issued "Approved Models and Manufacturers of Solar Photovoltaic Modules (Requirement for Compulsory Registration) Order, 2019" on 02.01.2019. As per the extant provisions regarding ALMM for solar PV modules, only the models and manufacturers included in ALMM List-I (of solar PV modules), are eligible for use in Government Projects/ Government assisted Projects/ Projects under Government Schemes & Programmes/ Open Access / Net-Metering Projects, installed in the country, including projects set up for sale of electricity to Government under the Guidelines issued by Central Government under section 63 of Electricity Act, 2003 and amendment thereof, unless such projects are exempted from ALMM through some order / instruction issued by Ministry of New & Renewable Energy. The word "Government" includes Central Government, State Governments, Central Public Sector Enterprises, State Public Sector Enterprises, and Central and State Organizations / Autonomous bodies.

Further, at present the Government has not imposed any ban on import of solar PV panels but as explained above, projects covered under ALMM are mandated to use solar PV modules enlisted in ALMM for solar PV modules.

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